

ITEM NO. 23

Court 13 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39515/2019

PRAMILA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent (s)

Date : 23-11-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s)

Mr. Piyush Vashistha, Adv.
Mr. Gaurav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Piyush Vashistha, learned counsel for the petitioner.

The learned counsel agrees that the petitioner has failed to surrender in pursuant to this court's order.

In view of above, the learned Chief Judicial Magistrate, Sultanpur is directed to effect within seven days, the arrest of the petitioner who has been convicted under Section 498A, 302 read with 34 of the Indian Penal Code, in the impugned judgment dated 30.07.2019 of the

Allahabad High Court in Criminal Appeal No. 2141 of 2008.

Compliance report should then be furnished by the
Chief Judicial Magistrate to this Court.

(DEEPAK SINGH)
COURT MASTER (SH)

(NISHA TRIPATHI)
COURT MASTER (NSH)